

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.356/2005

Wednesday this the 19<sup>th</sup> day of October, 2005.

**CORAM:**

**HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

Smt. K.R.Mini, W/o Jayajith,  
Gramin Dak Sevak Stamp Vendor,  
Kodungallur P.O.,  
residing at Karayil House,  
Kodungallur P.O., Pin - 680 664.

Smt.Rasiya P.H., W/o Jabbar,  
Gramin Dak Sevak Mail Packer, Kattoor P.O.,  
Residing at Ponnampidi House,  
Karuvannur. Pin - 680 711. Applicant

(By Advocate Shri P.C. Sebastian)

vs.

1. The Superintendent of Post Offices,  
Irinjalakuda Division, Irinjalakuda -680 121,
2. The Director General of Posts,  
Department of Posts,  
Dak Bhavan, New Delhi.
3. The Union of India, represented by  
its Secretary, Ministry of Communications &  
Information Technology,  
Department of Posts, New Delhi. Respondents

**(By Advocate Shri Sunil Jose, ACGSC)**

The application having been heard on 19<sup>th</sup> October, 2005, the Tribunal on the same day delivered the following:

## ORDER (Oral)

## **HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER**

The applicants claim that they are permanent Gramin Dak Sevaks (GDS for short) having more than 3 years service and are eligible to be considered for recruitment to the cadre of Postal Assistants against the unfilled vacancies of Departmental quota. Pursuant to the interim order of this Tribunal dated 25.5.2005, the respondents permitted the applicants to participate in the examination conducted on 29.5.2005.

2. When the matter came up before the Bench, learned counsel for the respondents has produced a counsel statement along with a copy of the result of the examination conducted on 29.5.2005, in which it appears that, both the applicants did not pass the examination.

3. Shri P.C.Sebastian, learned counsel appeared for the applicant and Shri Sunil Jose, ACGSC appeared for the respondents.

4. Counsel for applicant submits that he wants to withdraw the O.A.with liberty to file a fresh O.A.

5. Liberty is granted. Application is dismissed as withdrawn. No costs.

Dated the 19<sup>th</sup> October, 2005.

  
N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
K.V.SACHIDANANDAN  
JUDICIAL MEMBER